

[Secretary-General]

12.04 hrs.

Account) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 25th March, 1976."
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to enclose a copy of the Gujarat State Legislature (Delegation of Powers) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 25th March, 1976."

**BILLS AS PASSED BY RAJYA
SABHA**

SECRETARY-GENERAL: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976.
- (2) The Gujarat State Legislature (Delegation of Powers) Bill, 1976.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following Six Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 9th March, 1976:—

- (1) The High Court Judges (Conditions of Service) Amendment Bill, 1976.
- (2) The Supreme Court Judges (Condition of Service) Amendment Bill, 1976.
- (3) The Appropriation (No. 3) Bill, 1976.
- (4) The Pondicherry Appropriation (No. 2) Bill, 1976.
- (5) The Nagaland Appropriation (No. 2) Bill, 1976.
- (6) The Tamil Nadu State Legislature (Delegation of Powers) Bill, 1976.

12.05 hrs.

RESIGNATION BY MEMBER

MR. SPEAKER: I have to inform the House that I have received a letter from Shri Sharad Yadav, an elected Member from Jabalpur constituency of Madhya Pradesh, resigning his seat in Lok Sabha. I have accepted his resignation with effect from today, the 26th March, 1976.

SHRI D. N. TIWARY (Gopalganj): Some time back, when Dr. Dhillon was the Speaker, it was passed here that only those resignations would be accepted which are presented personally and not through post office.

MR. SPEAKER: In this case, the Member has not been able to present this personally and it is the responsibility of the chair to verify whether the resignation is voluntary and with-

out any duress. That has been verified and I have accepted the resignation.

SHRI H. M. PATEL (Dhandhuka): Is there any objection to your reading the letter? He must have given his grounds.

MR. SPEAKER: Only the fact of resignation and acceptance has to be reported to the House. The rules are clear; the letter is not to be read.

श्री शारदाशंकर राव (घोले): अध्यक्ष महोदय, आज यह दूसरी घटना हो रही है। कुछ दिन पहले श्री पद्म लिपये का इस्तीफा स्वीकार किया गया था और आज श्री शरद यादव का इस्तीफा स्वीकार करने की घोषणा की गई है। भले ही आज पत्र न पढ़ें, लेकिन कृपया बता दें कि उन्होंने क्या वजह दी है।

अध्यक्ष महोदय: जिन्होंने इस्तीफा दिया है, उन्होंने स्वयं इस्तीफा दिया है और बिना किसी दबाव के दिया है, यही काफी है। वजह में जाने की जरूरत नहीं है।

12.07 hrs.

PUBLIC ACCOUNTS COMMITTEE

TWO HUNDRED AND SECOND REPORT

SHRI PRIYA RANJAN DAS MUNSI (Calcutta-South): On behalf of Shri H. N. Mukerjee, I beg to present the Two Hundred and Second Report of the Public Accounts Committee on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Forty-fourth Report on Paragraphs 44 to 47 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil) relating to the Department of Supply.

12.08 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

FORTY-NINTH AND FIFTIETH REPORTS

SHRI D. BASUMATARI (Kokrajhar): I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Forty-ninth Report (Hindi and English versions) on Action taken by Government on the recommendations contained in Twenty-fifth Report on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Arunachal Pradesh.
- (2) Fiftieth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Thirty-seventh Report on the Ministry of Finance (Department of Banking)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Bank of India.

12.09 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

SEVENTEENTH REPORT

SHRI PATTABHI RAMA RAO (Rajamundry): I beg to present the Seventeenth Report of the Joint Committee on Offices of Profit.

12.09-1/2 hrs.

STATEMENT RE ACCIDENT TO A DTC BUS

The Minister of Shipping and Transport (Dr. G. S. Dhillon): On 12-3-1976 double decker bus No.....